

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 108/9/NCLT/AHM/2019

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**
Hon'ble Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.08.2019**

Name of the Company: BMS International (Bombay) LLP
V/s.
JBF Petrochemicals Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Maulik Nanavati Manvi Damle	Advocate	Respondents	Maulik
2.	ANIP A KANDH RASHU KESHARI	Applicant	Applicant	Rashu

Chockalingam

Manorama

ORDER

The parties are represented through their respective learned advocates. Learned lawyer appearing on behalf of the respondent submitted that mother of the Sr. Advocate Mr. Saurabh Soparkar has been hospitalised and, therefore, he is not in a position to argue the matter. Accordingly, the matter is adjourned to 9th September, 2019 in presence of the Learned lawyer of the petitioner.

List the matter on 9th September, 2018



Chockalingam Thirunavukkarasu
Member Judicial



Ms. Manorama Kumari
Member Judicial

Dated 19th August, 2019